### ಕೋಷ್ಟಕ

ದಾಖಲಾಗದ ಜನವಸತಿ ಇರುವ ಕಂದಾಯ ಗ್ರಾಮ/ಗ್ರಾಮ	ದಾಖಲಾಗದ ಜನವಸತಿಯ ಈಗಿನ ಹೆಸರು	ಅದು ಇರುವಂಥ ಸರ್ವೇ ನಂಬರುಗಳು	ಅದು ಇರುವಂಥ ಭೂಮಿಯ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ			ಸರಹದ್ದುಗಳು			
ಗಳ ಹೆಸರು			ಎಕರೆ	ಗುಂಟೆ	පಣ්	ಪೂರ್ವ	ಪಶ್ಚಿಮ	ಉತ್ತರ	ದಕ್ಷಿಣ
1	2	3	4			5			
ತಾವರಗೇರಿ	ಸಿದ್ದಾರೂಢ ನಗರ	110	07	32	00	· ರಸ್ತೆ	ರಸ್ತೆ ಮತ್ತು ಸರ್ವೇ ನಂ. 108	ರಸ್ತೆ	ಸರ್ವೇ ನಂ. 109
		111	00	22	00				
ಜನವಸತಿ ಪ್ರದೇಶದ ಒಟ್ಟು ವಿಸ್ತೀರ್ಣ			08	14	00				·

(3) ನೇ ಕಾಲಂನಲ್ಲಿ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಸರ್ವೆ ನಂಬರುಗಳೊಂದಿಗೆ ಮೇಲಿನ (4) ನೇ ಕಾಲಂನಲ್ಲಿ ಸೂಚಿಸಿರುವ ಭೂಮಿಯ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಇರುವ ದಾಖಲಾಗದ ಜನವಸತಿಯನ್ನು ಧಾರವಾಡ ಜಿಲ್ಲೆಯ ಕಲಘಟಗಿ ತಾಲ್ಲೂಕಿನ ತಾವರಗೇರಿ ಗ್ರಾಮದ ಸಿದ್ದಾರೂಢ ನಗರ ಸಣ್ಣ ವಸತಿ ಸಮೂಹ ಜನವಸತಿ ಪ್ರದೇಶ (ಗ್ರಾಮಠಾಣಾ) ಎಂಬುದಾಗಿ ಪರಿವರ್ತಿಸಲಾಗಿದೆಎಂದು ಈ ಮೂಲಕ ಘೋಷಿಸಿದೆ.

ಮೇಲೆ ನಿರ್ದಿಷ್ಟಪಡಿಸಿದ ಪ್ರಸ್ತಾವನೆಯು, ಕರ್ನಾಟಕ ಭೂಕಂದಾಯಅಧಿನಿಯಮ, 1964ರ (1964ರ ಕರ್ನಾಟಕಅಧಿನಿಯಮ 12) 5ನೇ ಪ್ರಕರಣದಡಿರಾಜ್ಯ ಸರ್ಕಾರವು ಸರ್ಕಾರಿ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಿಸಬೇಕಾದ ಇದರ ಅಂತಿಮ ಅಧಿಸೂಚನೆಯ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರತಕ್ಕದ್ದು.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

(ಡಾ. ಬಿ. ಉದಯಕುಮಾರ್ ಶೆಟ್ಟಿ) ನಿರ್ದೇಶಕರು,

ಕಂದಾಯ ಗ್ರಾಮಗಳ ರಚನಾ ಕೋಶ ಹಾಗೂ ಪದನಿಮಿತ್ತ ಸರ್ಕಾರದ ಅಪರ ಕಾರ್ಯದರ್ಶಿ ಕಂದಾಯ ಇಲಾಖೆ.

#### PR-138

# HIGH COURT OF KARNATAKA, BENGALURU NOTIFICATION

### No. HCLC 74/2021, DATED 17.02.2025

Whereas the draft of "The Karnataka Courts – Service of Summons/Notices/Processes/Documents (Civil Proceedings) by Electronic Mail Rules, 2023" which the High Court of Karnataka proposes to make was published in exercise of powers under Part X and Order V, Rule 9 of the Code of Civil Procedure, 1908, in Notification No.HCLC 74/2021 dated 21.08.2023 in Part –IVA of the Karnataka Gazette dated 28.08.2023 inviting objections/suggestions from the persons likely to be affected thereby and notice was given that the said draft rules will be taken into consideration on or after fifteen days from the date of its publication in the Official Gazette.

Now, therefore, in exercise of the powers under Part X and Order V, Rule 9 of the Code of Civil Procedure, 1908, and with prior approval of the State Government, the High Court of Karnataka hereby makes the following, after considering objections/suggestions:

#### CHAPTER I GENERAL

#### 1. Background, object and Purpose:

One of the issues affecting the judicial proceedings, is the service of summons/notices/ processes/ documents, this leads to considerable delays in the administration of justice. It is but required to harness the available technology and resources to address this issue. These rules are formulated to provide for expeditious service of summons/notices/processes/documents by adopting modern and quick means of communication. Courts/Tribunals to apply these rules for effective service of summons/notice/process/documents.

#### 2. Title and commencement:

- (1) These Rules may be called the 'Karnataka Courts Service of Summons/ Notices/Processes/Documents (Civil Proceedings) by Electronic Mail Rules, 2024'.
- (2) These Rules may come into force with effect from the date of their publication in the Official Gazette.

#### 3. Application:

These Rules shall apply to, all civil proceedings pending before the High Court of Karnataka, District Court, any Subordinate Court or Tribunals in the State of Karnataka.

- **4. Definitions:** Unless the context otherwise warrants,
  - a) "Chief Justice" means the Chief Justice or the Acting Chief Justice of the High Court of Karnataka.
  - b) "Case information System or CIS" means the software got developed by the e-Committee of the Supreme Court of India.
  - c) "Civil Proceedings" the term Civil Proceedings shall mean and include all proceedings before Courts and Tribunals other than Criminal Proceedings.
  - d) "Code" means Code of Civil Procedure, 1908.
  - e) "Court" means the Court which has ordered the issuance of Summons.
  - f) "Digital Signature" means a Digital Signature as defined in the Indian Information Technology Act 2000.
  - g) "Electronic Mail Address or e-Mail Address" means the unique identifier for an e-mail account, used to send and receive e-mail messages over the Internet.
  - h) "*Electronic Mail* or *e-Mail*" is a store and forward method of composing, sending, storing and receiving messages in electronic form via a computer or digital medium based communication mechanism.
  - i) "Electronic Mail Service" means a notice or any process of Court signed digitally and sent by electronic mail by the presiding Officer of the Court or any other person authorised in this behalf by the High Court or the Principal District Judge, as the Case may be, such communication emanating from an address/ess specified for the purposes of these Rules.

- j) "High Court" means the High Court of Karnataka.
- k) "Principal District Judge or District Judge" means the District and Sessions Judge of a District in the State of Karnataka, who is the administrative head of the respective District Judiciary.
- "Recommendation and Monitoring Committee" means the Committee constituted by the Chief Justice of the High Court, consisting of Registrar General, Registrar Computers, Registrar Judicial, Central Project Coordinator, and one Officer of the Karnataka Higher Judicial Services.
- m) "Registrar (Computers)" means the Registrar (Computers) of the High Court.
- n) "Registrar General" means the Registrar General of the High Court.
- o) "Registrar (Judicial)" means the Registrar (Judicial) of the High Court.
- p) "Registry" means the administrative wing of Court/Tribunal.
- q) "Tribunal" means any Tribunal coming under the supervisory jurisdiction of the High Court.

#### **CHAPTER II**

#### Service by 'Electronic Mail Service'

- 5. Parties to provide electronic mail address: A party desirous of sending any Summons, Notice, Process or document to the other Party by Electronic Mail Service shall, if not already provided as required under Order VI of the Code, provide electronic mail address of the other Party or a person to whom she/he/it would like to serve by Electronic Mail Service.
  - **5.1** While providing such Electronic Mail Address, Party shall file an affidavit in the Court stating
    - 5.1.1. that the electronic mail address of the other Party given is correct to the best of his knowledge and
    - 5.1.2. that in correspondences prior to the filing of the Case, the other Party has accepted and responded to communication at the said e-mail address.
  - 5.2 Where the Party to be served is a company, partnership, body corporate or other legal entity required by law to maintain an e-mail address under the law under which it is registered, or under any applicable taxation statute, such entity shall be required to accept electronic mail service on such registered e-mail address and it shall not be necessary for the party desiring to serve by e-mail to file an affidavit under Order VI of the Code or the above rule but only to furnish the official or registered e-mail address of the other Party, with the source of such information.
  - **5.3** Where the Party to be served has a website or portal on which a contact e-mail address is furnished, that e-mail address may, with the leave of Court, be used for the purposes of service of notice/summons/documents by electronic mail service.
- 6. "Voluntary Service by Electronic Mail": Any of the parties to any Proceedings may file an application in writing giving its electronic mail address, with the request that it may be served with the notices of the Court or any other communication at the electronic mail address furnished. Any notice or communication sent on the said electronic mail address will constitute valid service of Summons or notices or other processes of service as given under the Code or any other law for the time being in force. A register of such electronic mail address shall be maintained by the Recommendation and Monitoring Committee to enable service of notice/summons/documents by electronic mail.

- 7. Digitally signed, notices and Process to be sent at the given electronic mail address in Appendices to the Code: The Summons or Process in the formats provided in Appendices to the Code with suitable changes as approved by the High Court, and digitally signed by the Presiding Officer of the Court or any other officer authorised by the High Court or the District Judge in this behalf, shall be sent to the electronic mail address of the other Party, as also to the party applying for service by email, wherever necessary with the scanned images of the documents as mentioned in Rule 9 of Order VII of the Code. The bouncing of such electronic mail shall not constitute valid service, the bounced electronic mail shall also be sent to the party applying for service by email.
- 8. Fee for sending process/documents by Electronic Mail Service to be deposited: The Summons/Process/Notice shall be sent by Electronic Mail Service after the Party has deposited the fee at such rate as may be determined by the RMC for the High Court and the District Court which shall not be less than Rs. 30 (Rupees Thirty Only).
- 9. Procedure to be followed for generating an e-Summons/ Notice/ Process:
  - 9.1 The Party desirous of service of Summons/Process/Notice on the other Party shall provide the e-mail address of the Party to be served in the manner as stated above.
  - 9.2 The Party desirous of serving electronic Summons/Process shall provide all documents which are required to be sent with such Process in searchable and machine readable Portable Document Format (PDF) or deposit in the Court, fees which may be so prescribed by the High Court and or the concerned Court for purposes of scanning of the required documents available on the records of the court.
  - 9.3 The Registry shall thereafter process the same as per the procedure fixed by the RMC and approved by the Chief Justice from time to time.

#### 10. Delivery of electronic Process –

- 10.1 Upon receipt of Process by the recipient, the system should auto generate acknowledgment e-mail and send to the concerned Officer of the Court as also to the party who had applied for service by email.
- When an e-mail is not delivered or the delivery of the e-mail is disrupted and bounced back for any reason whatsoever, or a "return to sender" message, 'bounce back message' or 'error message' is received from the mail server, the Nazarat/Process Branch shall immediately send the pdf of the bounced e-mail to the concerned Court as also to the party who had applied for service by email.

# CHAPTER III Miscellaneous

- 11. Summons to witnesses: These rules shall also apply to the service of Summons to witness or summons for production of documents or other material objects.
- 12. Notices or other communication during the proceedings: The Court may direct that a notice or any other communication to any of the parties to the suit or any interlocutory proceedings, before it, may be sent by Electronic Mail Service in the manner and in the format it may consider appropriate. Such notices or communications sent by the Electronic Mail Service shall be digitally signed by the Court or by any Officer authorised in this behalf.
- 13. Saving of the powers of the Court: Nothing in these rules shall be deemed to limit or otherwise affect the power of the Court relating to service of Summons or notices or other communications as given in the Code or any other law for the time being in force.

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# Draft of the procedure to be followed in respect of Service by e-mail.

(To be finalised by the RMC and approved by the Chief Justice)

- 1. The option of generating Summons is available in CIS under- Court Proceedings Summons Notice (Eng.) Notice Generation Select Case Select Party Select Summons/ Notice, from where user can choose the type of Summons/ Notice to be issued.
- 2. In order to keep track of such Process, until a better and automated system is provided in CIS by the e-Committee or a system is developed in the Periphery of CIS by the High Court, one main folder shall be created with the name as "Electronic Process" on the server location so designated. The main folder shall contain sub-folders of Case No. Each such sub-folder will contain the following sub-folder.
  - 2.1. 'Summons'
  - 2.2 'Documents'
  - 2.3. 'Report'
- 3. Summons/Notice, generated in PDF shall be stored in the sub-folder "Summons/Notice" of the Case No. Documents sent along with such Electronic Process shall be stored in the sub-folder 'Documents' and the reports of such Summons or Notice shall be stored in the sub-folder 'Report'.
- 4. Delivering the Process to Nazarat/Process branch (Process serving agency) for service through e-mail
  - 4.1. The Registry shall transmit e-summons or Notice and the documents in searchable PDF to the Nazarat/Process branch along with the e-mail address of the opposite Party and that of the party applying for service by e-mail, through Local Area Network/Internet.
  - 4.2. Judge or the authorised person of the concerned Court Establishment shall digitally sign the Electronic Process.
  - 4.3. In-charge, Nazarat/Process Branch of the concerned Court Complex shall maintain record of Electronic Process.
  - 4.4. A separate unique official e-mail ID for Nazarat/Process Branch of each Court Establishment shall be created.
  - 4.5. This e-mail account should be used exclusively for sending electronic Process. It shall not be used for any other purpose.
  - 4.6. Electronic Process to be sent to the e-mail ID of the concerned recipient through official e-mail ID of Nazarat/Process Branch of the Court Establishment: While sending such e-mail, following steps be taken by Nazarat/Process Branch.
    - 4.6.1. Subject be mentioned as 'Service of Court-Summons by Electronic Mail in Case No.......
    - 4.6.2. The text of the mail shall read:

      Please find attached herewith Court-Summons issued by the Court of ......

      (Full address) in Case No.....
    - 4.6.3. Sender be shown as In-charge, Nazarat/Process Branch of the concerned Court Complex.
    - 4.6.4. e-Summons and 'documents' be attached as "Attachments(s)"
    - 4.6.5. Following note and disclaimer should be appended to the e-mail sent through such accounts.

**NOTE** – This is a system generated e-mail. Please do not reply. If you are not the intended recipient, kindly ignore the e-mail, after informing the sender that you are not the intending recipient. If you have the e-mail address and other contact details of the intended recipient please furnish the same.

**DISCLAIMER** – The Court and its employees accept no responsibility for any loss, damage, claim, expense, cost or liability whosoever (including in contract, tort including negligence, pursuant to statute and otherwise) arising in respect of or in connection with the service of the electronic Process.

No suit, prosecution or other legal proceedings shall lie against the Court or any other person exercising any powers or discharging any functions or performing any duties under or by the order of the Court, for non delivery, insufficient or failure of service or incorrect service of electronic Process for any reason whatsoever.

#### 5. Maintenance of records –

- 5.1 In-charge, Nazarat/Process Branch of the concerned Court Establishment shall maintain record of the Process sent through e-mail.
- 5.2 Separate folders denoting Case No. shall be created in the Official e-mail account. Electronic Process sent through such account shall be stored in the folder of the respective Case No.
- 5.3 The concerned clerk shall store pdf of auto generated acknowledgment e-mails and bounced e-mails in the sub-folder 'Report'.

BY ORDER OF THE HIGH COURT OF KARNATAKA,

Sd/-(K.S. BHARATH KUMAR) REGISTRAR GENERAL

PR-139

## **GOVERNMENT OF KARNATAKA**

RC-CFS0ADMN/519/2024-RC E- 1631432

Karnataka Government Secretariat Multi Storied Building Bengaluru 560-001, Date: 27.01.2025

#### PRELIMINARY NOTIFICATION

In exercise of the powers conferred by Section 5 of the Karnataka Land Revenue Act 1964 (Karnataka act no 12 of 1964) and taking into consideration the factors Specified in clauses (i) to (iv) of rule 3 of the Karnataka Land Revenue Rules 1966such as the population, area of the village the demand under land revenue in the village and other head of the account and having regard to the administrative convenience the, Government of Karnataka proposes to issue a Notification to alter the limits of **Kadanakoppa** Village of **Kalaghatagi** taluk **Dharwad** District and to constitute a new revenue villages called **Shivaji Nagar** as specified in schedule.